

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.327/94

Wednesday, this the 23rd day of February, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUF SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAPISHNAN, ADMINISTRATIVE MEMBER

.....

1. TC Baby, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
2. G Prabhakaran Nair, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
3. K Prabhakaran, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
4. C Sreekantan, ET Checker (Adhoc),
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
5. C Sasidharan Nair, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
6. G Ravindran, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
7. K Ramakutty Panicker, Senior Trollyman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.
8. H Sadasivan Pillai, Senior Gangman,
Office of the Chief Permanent Way Inspector,
Southern Railway, Quilon.

....Applicants

By Advocate Shri P Sivan Pillai.

Vs.

1. Union of India through the
Secretary, Ministry of Railways,
Railway Board, New Delhi.
2. The Chief Engineer (Construction),
Southern Railway,
Egmore, Madras-8.
3. The General Manager,
Southern Railway,
Madras--3.
4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum.

....Respondents

By Advocate Smt Sumathi Dandapani.

contd.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

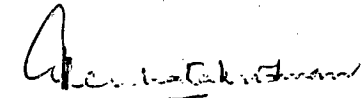
Applicants claim 50% of casual service as qualifying service for pensionary benefits. Other reliefs are also sought on the basis of Annexure A2 judgement.

2. We find that applicants have made Annexure A3 to A10 representations raising similar claims, and that these are pending consideration before Respondent-2.

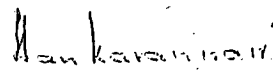
3. We direct Respondent-2 to consider these representations, and pass appropriate orders after examining the scope of Annexure A2 judgement. This will be done within four months from today.

4. Application is disposed of. No costs.

Dated the 23rd February, 1994.



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN